

दिल्ली में गैस एजेंसियां

3195. श्री सुरेंद्र बिक्कम : क्या पेट्रोलियम तथा रसायन और उर्बरक मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में गैस की कितनी एजेंसियां हैं और एजेंसियों में काम करने वाले कर्मचारियों को कितना वेतन दिया जाता है ; और

(ख) जनवरी, 1975 के बाद गैस की कितनी एजेंसियां आबंटित की गई ?

पेट्रोलियम रसायन और उर्बरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) दिल्ली में खाना पकाने की गैस के विभिन्न कंपनियों के 58 वितरक हैं। इन वितरकों के पास काम करने वाले कर्मचारी किसी तेल कंपनी के कर्मचारी नहीं हैं। ऐसे कर्मचारी वितरकों द्वारा स्वयं नियुक्त किये गये हैं। उपलब्ध सूचनानुसार इनमें से अधिकांश को प्रति-माह 175 से 350 रुपये तक वेतन दिया जाता है।

(ख) 1975 से अब तक इस क्षेत्र में तेल कंपनियों द्वारा 21 नये वितरकों की नियुक्ति की गई।

Off-shore drilling contracts given to American Consortia

3196. SHRI MUKHTIAR SINGH MALIK: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the two American Consortia which were given off-shore drilling contracts in 1974 will stop

oil exploration by the end of 1977; and

(b) if so, whether Government have any alternative plan for oil exploration in that area?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The two American Consortia, namely Natomas-Carlberg Group and Reading and Bates Group, have given notice effective from 1st August, 1977 to terminate their contracts for oil exploration in off-shore West Bengal-Orissa and off-shore Kutch.

(b) The results of the surveys and drilling carried out by the two American Group of Companies in Bengal-Orissa and Kutch offshore areas are being evaluated by the ONGC on which would depend the question of further oil exploration in these areas.

एस० ए० सेविंग एण्ड फाइनेंसिंग कम्पनी लिमिटेड, पटना

3197. श्री रीतलाल प्रसाद बर्मा : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या एस० ए० सेविंग एण्ड फाइनेंसिंग कम्पनी लिमिटेड (रजिस्ट्रेशन न० 1128 1974-75) पटना (बिहार) में केवल वही लोग शेयरहोल्डर हैं जो इसकी पहली प्राइवेट लिमिटेड कम्पनी में शेयरहोल्डर थे ;

(ख) क्या इस कम्पनी की 110 शाखाएँ हैं जो समूचे देश में फैली हुई हैं और इनमें 2200 व्यक्ति काम करते हैं ;

(ग) क्या सरकार को पता है कि इन सभी कर्मचारियों को शेयरहोल्डर बना

दिया गया है परन्तु अभी तक किसी को शेर प्रमाण पत्र नहीं दिया गया है ; और

(घ) यदि भाग (क), (ख) और (ग) का उत्तर स्वीकारात्मक हो तो क्या सरकार का गैर-कानूनी तरीके से चल रही इस कम्पनी के मामलों की जांच कराने का विचार है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शक्ति भूषण) : (क) और (ख) सूचना एकत्र की जा रही है और वह सदन के पटल पर प्रस्तुत कर दी जाएगी।

(ग) और (घ) . शिकायत प्राप्त हुई है कि जो शेर राशि प्राप्त की गई थी उसका लेखा नहीं रखा गया था तथा अपने कर्मचारी शेरधारियों को शेर प्रमाण पत्र नहीं दिये गये जिसकी जांच की जा रही है ?

Collision between Goods Train and Anuppur-Chirimiri Passenger Train

3198. SHRI YUVRAJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether on 26th June, 1977, a goods train collided with Anuppur-Chirimiri Passenger train on Bilaspur-Kamji Section of South Eastern Railway;

(b) if so, the number of persons killed and injured as a result thereof;

(c) the causes of the accident; and

(d) compensation paid to the victims?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):
(a) Yes. The accident occurred at Anuppur station.

(b) In this accident no one was killed. However, 7 persons sustained injuries.

(c) The Additional Commissioner of Railway Safety, has held his statutory inquiry into this accident. His report is awaited.

(d) No compensation has been paid as no claim for compensation under the Indian Railways Act, 1890 has been received so far from the victims of this train accident. On the basis of the verdict of the Court of the Ex-officio Claims Commissioner, payments will be arranged by the Railway Administration.

Lathi Charge at Agra Fort Station

3199. SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of RAILWAYS be pleased to state:

(a) whether a lathi charge was made on 21st June, 1977 at Agra Fort Station on passengers seated in a second class unreserved compartment of 5 Up Ahmedabad Express and their baggage thrown out ten minutes before the departure time of the train in order to get the compartment vacated;

(b) if so, the number of persons injured and the nature of their injuries; and

(c) what action has been taken against the railway staff and the policemen responsible for this high-handedness?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):
(a) Yes.

(b) 6 persons sustained minor injuries including 3 GRP personnel.